

tion. We have Sharad Yadav Ji who had received head injuries... (*Interruptions*)

Therefore, I can appreciate you sentiments. On this matter, Sir, we had asked the State Government to give the facts. These were submitted to you; and perhaps they were communicated to the hon. Members of the Opposition. If you feel, Sir, that further clarifications are necessary, we will certainly ask the State Government to give further information on this, and cooperate... (*Interruptions*)

SOME HON. MEMBERS: No.

(*Interruptions*)

MR. SPEAKER: Please take your seats.

(*Interruptions*)

MR. SPEAKER: No; we have discussed it.

(*Interruptions*)

SHRI JANARDHANA POOJARY: Sir, please tell us whether you are satisfied. (*Interruptions*)

MR. SPEAKER: Please take your seats.

SHRIKAMAL NATH (Chhindwara): The Prime Minister can agree to refer this matter to the Privileges Committee. The Prime Minister can agree, instead of referring it to the Home Minister. I think the Prime Minister agrees. (*Interruptions*) Let us have the Prime Minister's view on this matter, as the leader of the House: on this matter being referred to the Privileges Committee. Then, there is no dispute on this. And he shares the sympathy, shares the sentiments. So, where is the problem? (*Interruptions*)

MR. SPEAKER: Please take your seats. When the Member concerned who was said to be beaten in jail called on me, I had said that I have again, i.e. for the second time,

referred to the Home Minister and asked him to ascertain the facts. And after getting the facts.

(*Interruptions*)

SOME HON. MEMBERS: Why? No. (*Interruptions*)

MR. SPEAKER: I am the custodian of the House. As the custodian of the House, I must get the facts. I have asked the Home Minister also to give more facts. Then, it is under consideration...

(*Interruptions*)

MR. SPEAKER: I have to say whether I permit or not... (*Interruptions*) You know the rules; you know the rules.

SHRI KAMAL NATH: Has the Prime Minister any objection to this? Let the Prime Minister say... (*Interruptions*)

MR. SPEAKER: I will decide after getting the facts.

(*Interruptions*)

12.25 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notifications under All India Services Act, 1951, Annual Report and review on the working of Indian Institute of Public Administration, New Delhi for 1988-89 and statement for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): on behalf of Prof. M.G.K. Menon: I beg to lay n the Table:-

(1) A copy each of the following Notification (Hindi and English versions) under

- sub-section (2) of section 3 of the All India Services Act, 1951 :-
- 16 in Gazette of India dated the 13th, January, 1990.
- (i) The Indian Police Service (Pay) Sixth Amendment Rules, 1989 published in Notification No. G.S.R. 913 in Gazette of India dated the 16th December, 1989.
- (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1989, published in Notification No. G.S.R. 914 in Gazette of India dated the 16th December, 1989.
- (iii) The Indian Police Service (Fixation of Cadre Strength Ninth Regulations, 1989 published in Notification No. G.S.R. 915 in Gazette of India dated the 16th December, 1989.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1989 published in Notification No. G.S.R. 916 in Gazette of India dated the 16th December, 1989.
- (v) The Indian Forest Service (Pay) Fifth Amendment Rules, 1989 published in Notification No. G.S.R. 917 in Gazette of India dated 16th December, 1989.
- (vi) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1989 published in Notification No. G.S.R. 933 in Gazette of India dated the 30th December, 1989.
- (vii) The Indian Forest Service (Pay) Sixth Amendment Rules, 1989 published in Notification No. G.S.R. 934 in Gazette of India dated the 30th December, 1989.
- (viii) The Indian Police Service (Pay) Eighth Amendment Rules 1989 published in Notification No. G.S.R.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1990 published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 1st February, 1990.
- (x) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1990 published in Notification No. G.S.R. 52(E) in Gazette of India dated the 5th February, 1990. [Placed in Library. See No. LT-366/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the Year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English version) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (2) above [Placed in Library. See No. LT-367/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1988-89 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by

the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1988-89.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-368/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the Year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT-369/90]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta for the year 1988-89 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear physics, Calcutta, for the year 1988-89.
- (9) A statement (Hindi and English ver-
- sions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT-370/90]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1988-89 along with Audit Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1988-89.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above [Placed in Library. See No. LT—371/90]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1988-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1988-89 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1988-89.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above. [Placed in Library. See No. LT-372/90.
- (14) A copy each of the following papers (Hindi and English versions) under

sub-section (1) of section 619 A of the companies Act, 1956:—

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| <p>(i) A statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1987-88.</p> <p>(ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.</p> <p>(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above. [Placed in Library. See No. LT-373/90]</p> <p>(16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1988-89 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1988-89.</p> <p>(17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above. [Placed in Library. See No. LT-374/90]</p> <p>(18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1988 to 31st December, 1988. [Placed in Library. See No. LT—375/90]</p> <p>(ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's</p> | <p>advice in certain cases mentioned in the Report.</p> <p>(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1988-89 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1988-89.</p> <p>(20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above. [Placed in Library. See No. LT-376/90.]</p> <p>(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1988-89 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1988-89.</p> <p>(22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above. [Placed in Library. See No. LT-377/90]</p> <p>(23) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Institute of Applied Manpower Research, New Delhi, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-378/90]</p> |
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- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency for the year 1988-89 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above. [Placed in Library. See No. LT-379/90]

**Notification under National Cadet
Corps Act, 1948**

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): on behalf of Dr. Raja Ramanna:

I beg to lay on the Table-

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act, 1948:—

- (i) The National Cadet Corps (Amendment) Rules, 1989 published in Notification No. S.R.O. 346 in Gazette of India dated the 16th December, 1989.
- (ii) The National Cadet Corps (Amendment) Rules, 1989 published in Notification No. S.R.O. 350 in Gazette of India dated the 30th December, 1989. [Placed in library. See No. LT-380/90]

12.26 hrs.

[English]

**FINANCIAL COMMITTEES (1989)—
A REVIEW**

SECRETARY-GENERAL: I beg to lay on the Table a copy each of the Hindi and

English versions of the "Financial Committees (1989)-A Review".

MR. SPEAKER: I would like to inform the House that as is customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

12.27 hrs.

ELECTION OF DEPUTY SPEAKER

[English]

MR. SPEAKER: We now take up the Motions for Election of Deputy Speaker. I find there are nine identical Motions proposing/seconding the name of Shri Shivraj V. Patil. The first motion stands in the name of the Prime Minister. This has been seconded by the Leader of the Opposition, Shri Rajiv Gandhi. I have been informed that the Leader of the Opposition will not be in a position to be present in the House. I also find that the next Mover, Shri Somnath Chatterjee is not here. Therefore, I call upon Shri Indrajit Gupta to move his motion.

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, on such a solemn occasion as Election of the Deputy Speaker, I presume that all hon. Members will cooperate in seeing that, while we dispose of this very important item of business, proper order should be maintained.

I beg to move:-

"That Shri Shivraj V. Patil, a member of this House, be chosen as the Deputy Speaker of this House."

I do not want to make a long speech or anything of that sort. It gives me great pleasure to find that the Government, by deciding to support the name of Mr. Shivraj V. Patil as Deputy Speaker of this House, has given an example of the highest norms and principles of parliamentary democracy. (*Interruptions*)